

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 889/2022**

In the matter of:-

JEETU YADAV

...APPLICANT

VERSUS

UPPCB & ORS.

...RESPONDENT

INDEX

S.NO	PARTICULARS	PAGE NO.
1.	ACTION TAKEN REPORT ON BEHALF OF THE DISTRICT MAGISTRATE RAMPUR	
2.	A true copy of the Order dated 16.02.2024 is annexed herein as Annexure- 1	
3.	A true copy of the Order dated 15.02.2024 is annexed herein as Annexure- 2	
4.	A true copy of the Order dated 12.02.2024 is annexed herein as Annexure- 3	
5.	A true copy of the Order dated 12.02.2024 is annexed herein as Annexure- 4	
6.	A true copy of the Writ-C No.361 Order dated 16.02.2024 is annexed herein as Annexure- 5	
7.	A true copy of the Writ-C No.269 Order dated 16.02.2024 is annexed herein as Annexure- 6	
8.	A true copy of the Writ-C No.1092 Order dated 12.02.2024 is annexed herein as Annexure- 7	
9.	A true copy of the Writ-C No.559 Order dated 12.02.2024 is annexed herein as Annexure- 8	
10.	A true copy of the Writ-C No.432 Order dated 12.02.2024 is annexed herein as Annexure- 9	
11.	A true copy of the Writ-C No.1777 of 2024 Order dated 22.02.2024 is annexed herein as Annexure-10	
12.	A true copy of the Writ-C No.1129 of 2024 Order dated 12.02.2024 is annexed herein as Annexure-11	

13.	A true copy of the Writ-C No.911 of 2024 Order dated 15.02.2024 is annexed herein as Annexure-12	
14.	A true copy of the Writ-C No.858 of 2024 Order dated 13.02.2024 is annexed herein as Annexure-13	
15.	A true copy of the Writ-C No.812 of 2024 Order dated 13.02.2024 is annexed herein as Annexure-14	
16.	A true copy of the Writ-C No.1571 of 2024 Order dated 07.02.2024 is annexed herein as Annexure-15	
17.	A true copy of the Writ-C No.2244 of 2024 Order dated 06.03.2024 is annexed herein as Annexure-16	
18.	A true copy of the Writ-C No.1098 of 2024 Order dated 20.02.2024 is annexed herein as Annexure-17	
19.	A true copy of the Writ-C No.1463 of 2024 Order dated 08.02.2024 is annexed herein as Annexure-18	
20.	A true copy of the Writ-C No.1153 of 2024 Order dated 15.02.2024 is annexed herein as Annexure-16	
21.	A true copy of the Order dated 16.02.2024 is annexed herein as Annexure- 1	
22.	A true copy of the Writ-C No.800 of 2024 Order dated 16.02.2024 is annexed herein as Annexure-20	
23.	A true copy of the Writ-C No.703 of 2024 Order dated 16.02.2024 is annexed herein as Annexure-21	
24.	A true copy of the Order dated 16.02.2024 is annexed herein as Annexure- 2	
25.	A true copy of the Writ-C No.706 of 2024 Order dated 16.02.2024 is annexed herein as Annexure-22	
26.	A true copy of the Order dated 16.02.2024 is annexed herein as Annexure- 1	

RESPONDENT

Through

Date:
Place:

PRIYANKA SWAMI ASSOCIATES
F -13, JANGPURA EXTENSION,
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ACTION TAKEN REPORT ON BEHALF OF THE DISTRICT
MAGISTRATE RAMPUR

1. In compliance with the order dated 15.01.2024, passed by the Hon'ble Tribunal-

"4. There was a lapse on the part of the concerned District Magistrates, except District Magistrate, Sambhal, in filing the response. Accordingly, the Tribunal had granted two weeks' time to the District Magistrates, Moradabad, Rampur and Amroha to file their reports, subject to deposit of cost of Rs. 5,000/- each.

5. Learned Additional Advocate General for the State of UP seeks time to argue on the question of legal issue involved in the matter in respect of the manner of recovery of environmental compensation as also exercise of power

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under Sections 31A and 37 of the of Air (Prevention and Control of Pollution), 1981 for that purpose.

6. The prayer is accepted. It will be open to the State of UP to indicate further action in the meanwhile in a fresh report."

2. Recovery under the recovery procedure has been done by the revenue authorities of Rampur (U.P) by submitting the certificate to the revenue court, secondly, if the defaulter does not respond to the notice within 15 days, the court may issue a citation. Details of recovery proceeding done in respect of order of UPPCB are as under :-

S.no	Name & address	Vested funds	Action Taken	Comments
1.	Pramod Kumar Sharma, M/s Aman Brick Industry (New Name- New Raj Brickworks) Village Deviputa Road Baragoan, Tehsil Shahabad, District	8437500	A citation was issued and served to the defaulter dated 01.01.2024 and an arrest warrant was issued on 23.01.2024. Also, a warrant for attachment of movable property dated 23.01.2024 has been released and immovable property, i.e. agricultural land has been attached. A report is also being obtained from accountants for the valuation of movable and immovable property.	<i>In Writ-C No.151 of 2024 Hon'ble HC of Lucknow has directed as under; 'Till the next date of listing, status-quo existing as on today, shall be maintained. This order shall apply to all the writ petitions connected in this bunch. (Annexure-1)'</i> A true copy of the Order dated 16.02.2024 is annexed herein as Annexure No-1
2.	Javir Ali, M/S Famous Brick Work new	8437500	That a citation was issued to the defaulter and served on	<i>In Writ-C No. 648 of 2024 Connect with Writ-C No.151 of 2024 vide order dated</i>

	<p>name Khwaja Brick Works, Village Kahrsaul, Tehsil Shahbad, District Rampur</p>		<p>01.01.2024 and an arrest warrant was issued on 23.01.2024. Also, a warrant for attachment of movable property dated 23.01.2024 has been released and immovable property (agricultural land) has been attached. A report is also being obtained from the accountant for the valuation of movable and immovable property.</p>	<p>12.02.2024 <i>In Writ-C No.151 of 2024 Hon'ble HC of Lucknow Bench has directed as under;</i> <i>'Till the next date of listing, status-quo existing as on today, shall be maintained. This order shall apply to all the writ petitions connected in this bunch.</i> A true copy of the Order dated 12.02.2024 is annexed herein as Annexure No.03</p>
3.	<p>Farkan Ahmed, M/s Bharat Brick Works (old name Assam Vic work) village Karkarua Tehsil Shahabad district Rampur</p>	8437500	<p>That a citation was issued to the defaulter and served on him on 02.01.2024 and an arrest warrant was issued on 23.01.2024. Also, a warrant for attachment of movable property dated 23.01.2024 has been released and immovable property (agricultural land) has been attached. A report is being obtained from the accountant for the valuation of movable and immovable property.</p>	<p><i>In Writ-C No. 355 of 2024 Connect with Writ-C No.151 of 2024 vide order dated 12.02.2024</i> <i>In Writ-C No.151 of 2024 Hon'ble HC of Lucknow Bench has directed as under;</i> <i>'Till the next date of listing, status-quo existing as on today, shall be maintained. This order shall apply to all the writ petitions connected in this bunch.</i> A true copy of the Order dated 12.02.2024 is annexed herein as Annexure No.04</p>



4.	Mohd. Sadaman Asif, M/s Hidaya Brick Field village Kakraua Tehsil Shahbad District Rampur.	8437500	That a citation was issued to the defaulter and served on him on 02.01.2024 and an arrest warrant was issued on 23.01.2024. Also, a warrant for attachment of movable property dated 23.01.2024 has been released and immovable property (agricultural land) has been attached. A report is being obtained from the accountant for the valuation of movable and immovable property.	<p><i>In Writ-C No. 361 of 2024 Connect with Writ-C No.151 of 2024 vide order dated 16.02.2024</i></p> <p><i>In Writ-C No.151 of 2024 Hon'ble HC of Lucknow Bench has directed as under;</i></p> <p><i>'Till the next date of listing, status-quo existing as on today, shall be maintained. This order shall apply to all the writ petitions connected in this bunch.</i></p> <p>A true copy of the Order dated 16.02.2024 is annexed herein as Annexure No.05</p>
5.	Rashid Khan, M/s K.K Brick Road Tehsil, Shahbad District Rampur	5875000	That a citation was issued to the defaulter and served on him on 04.01.2024 and an arrest warrant was issued on 23.01.2024. Also, a warrant for attachment of movable property dated 23.01.2024 has been released and immovable property (agricultural land) has been attached. A report is being obtained from the accountant for the valuation of movable and immovable property.	<p><i>In Writ-C No. 269 of 2024 Connect with Writ-C No.151 of 2024 vide order dated 16.02.2024</i></p> <p><i>In Writ-C No.151 of 2024 Hon'ble HC of Lucknow Bench has directed as under;</i></p> <p><i>'Till the next date of listing, status-quo existing as on today, shall be maintained. This order shall apply to all the writ petitions connected in this bunch.</i></p> <p>A true copy of the Order dated 16.02.2024 is annexed herein as Annexure</p>

				No.06
e.	Rajpal Singh, M/s Omesh Brick Works, Village Chaukoni Tehsil Shahbad, District Rampur	8437500	That a citation was issued to the defaulter and served on him on 04.01.2024 and an arrest warrant was issued on 23.01.2024. Also, a warrant for attachment of movable property dated 23.01.2024 has been released and immovable property (agricultural land) has been attached. A report is being obtained from the accountant for the valuation of movable and immovable property.	<i>In Writ-C No. 1092 of 2024 Connect with Writ-C No.151 of 2024 vide order dated 12.02.2024</i> <i>In Writ-C No.151 of 2024 Hon'ble HC of Lucknow Bench has directed as under;</i> <i>'Till the next date of listing, status-quo existing as on today, shall be maintained. This order shall apply to all the writ petitions connected in this bunch.</i> A true copy of the Order dated 12.02.2024 is annexed herein as Annexure No.07
7.	Syed. Arif Iqbal, M/S Farmer brick industries, village Karimganj Tehsil Shahbad, District Rampur.	4187500	That a citation was issued to the defaulter and served on him on 02.01.2024 and an arrest warrant was issued on 23.01.2024. Also, a warrant for attachment of movable property dated 23.01.2024 has been released and immovable property (agricultural land) has been attached. A report is being obtained from the accountant for the valuation of movable and immovable property.	<i>I In Writ-C No. 559 of 2024 Connect with Writ-C No.151 of 2024 vide order dated 12.02.2024</i> <i>In Writ-C No.151 of 2024 Hon'ble HC of Lucknow Bench has directed as under;</i> <i>'Till the next date of listing, status-quo existing as on today, shall be maintained. This order shall apply to all the writ petitions connected in this bunch.</i> A true copy of the Order dated 12.02.2024 is



				annexed herein as Annexure No.08
8.	Vijay Singh M/s Khan Brick works village Balupura, Tehsil Shahabad District, Rampur	8437500	That a citation was issued to the defaulter and served on him on 02.01.2024 and an arrest warrant was issued on 23.01.2024. Also, a warrant for attachment of movable property dated 23.01.2024 has been released and information regarding immovable property was obtained from the attachment. A report is being obtained from the accountant for the valuation of movable and immovable property.	<i>In Writ-C No. 432 of 2024 Connect with Writ-C No.151 of 2024 vide order dated 12.02.2024</i> <i>In Writ-C No.151 of 2024 Hon'ble HC of Lucknow Bench has directed as under;</i> <i>'Till the next date of listing, status-quo existing as on today, shall be maintained. This order shall apply to all the writ petitions connected in this bunch.</i> A true copy of the Order dated 12.02.2024 is annexed herein as Annexure No.09
9.	Mrs Ashiya, M/S Qadri Bruck Field, village Suhawa, Tehsil Shahabad District, Rampur	5875000	That a citation was issued to the defaulter and served on him on 02.01.2024 and an arrest warrant was issued on 23.01.2024. Also, a warrant for attachment of immovable property dated 23.01.2024 was released. Information regarding the removal of property was obtained from the accountant and there is no land record in the name of the tenant.	<i>In Writ-C No. 1777 of 2024 Connect with Writ-C No.151 of 2024 vide order dated 22.02.2024</i> <i>In Writ-C No.151 of 2024 Hon'ble HC of Lucknow Bench has directed as under;</i> <i>'Till the next date of listing, status-quo existing as on today, shall be maintained. This order shall apply to all the writ petitions connected in this bunch.</i> A true copy of

				the Order dated 22.02.2024 is annexed herein as Annexure No.10
10.	Sudhir kumar, M/s Jagdamba, Village Ghaani Tehsil Shahabad District Rampur	5875000	That the defaulter was issued a citation on 02.01.2024 and sent a notice. Also, an arrest warrant was issued on 23.01.2024 and a warrant for attachment of movable property dated 23.01.2024 was released and an immovable property (agricultural land) has been attached and a the report is being obtained from the accountant for the valuation of movable and immovable property.	<i>In Writ-C No. 1129 of 2024 Connect with Writ-C No.151 of 2024 vide order dated 12.02.2024</i> <i>In Writ-C No.151 of 2024 Hon'ble HC of Lucknow Bench has directed as under;</i> <i>'Till the next date of listing, status-quo existing as on today, shall be maintained. This order shall apply to all the writ petitions connected in this bunch.</i> A true copy of the Order dated 12.02.2024 is annexed herein as Annexure No.11
11.	Mohd. Yasin, M/S Shabana Brick Field, Village Saifini Tehsil Shahabad District Rampur	5250000	A citation was issued to the defaulter and served to him on 02.01.2024 and an arrest warrant was issued on 23.01.2024 along with a warrant for attachment of movable property. According to the report received from the accountant, there is no immovable property in the name of the defaulter in the Nagar	Recovery Proceedings in compliance of UPPCB is sub judice before Hon'ble High Court Allahabad in similar matter under Writ-C No. 1525 of 2024 and Lucknow Bench in Writ-C No. 151 of 2024.

			Panchayat village Saifni	
12.	Rajkumar, M/s Pawan Brickworks Village Balupura, Tehsil Shahabad District Rampur	8437500	That a citation was issued to the defaulter and served on him on 02.01.2024 and an arrest warrant was issued on 23.01.2024. Also, a warrant for attachment of immovable property dated 23.01.2024 was released. Information regarding the removal of property was obtained from the accountant and there is no land record in the name of the tenant.	Recovery Proceedings in compliance of UPPCB is sub judice before Hon'ble High Court Allahabad in similar matter under Writ-C No. 1525 of 2024 and Lucknow Bench in Writ-C No. 151 of 2024.
13.	M/s Naz brick works, Village Darshanpur Lalpur Road, Tehsil Tanda District Rampur	9281250	After receiving the recovery demand letter on 01.01.2024, a citation RC form 36 was issued to the defaulter on 01.01.2024. On 18.01.2024, action was taken to attach the movable property of the defaulter by issuing RC form 38. According to Sangram Amin, no movable property was found in the name of the debtor. The bank account was attached on 24.01.2024 by issuing RC form 40. The immovable property of the defaulter has been attached by issuing RC	<i>In Writ-C No.911 of 2024 Hon'ble HC of Lucknow has directed as under; Connect with Writ-C No-1525 of 2024 In the meanwhile, recovery pursuant to the impugned recovery demand notice (Annexure-1) shall remain in abeyance.</i> A true copy of the Order dated 15.02.2024 is annexed herein as Annexure No-12



			form 41 on 02.02 2024. The auction proceedings are being conducted as per the rules. Efforts to recover the remaining amount are ongoing	
14	M/S Rashid & Rashid Brickworks, Village Chhitaria Jagir Tehsil Tanda, District, Rampur	9281250	After receiving the recovery demand letter on 02.01.2024, a citation RC form 36 was issued to the defaulter on 02.01.2024. On 18.01.2024, action was taken to attach the movable property of the defaulter by issuing RC form 38. According to Sangram Amin, no movable property was found in the name of the debtor. The bank account was attached on 24.01.2024 by issuing RC Form 40. The immovable property of the defaulter has been attached by issuing RC form 41 on 02.02.2024. The auction proceedings are being conducted as per the rules. Efforts to recover the remaining amounts are ongoing.	<i>In Writ-C No.858 of 2024 Hon'ble HC of Lucknow has directed as under; Connect with Writ-C No-1525 of 2024</i> <i>In the meanwhile, recovery pursuant to the impugned recovery demand notice (Annexure-1) shall remain in abeyance.</i> A true copy of the Order dated 13.02.2024 is annexed herein as Annexure No-13
15	M/s OK Brick Works, Village Chhitaria	4606250	After receiving the recovery demand letter on 02.01.2024, a citation RC 36 was	<i>In Writ-C No.812 of 2024 Hon'ble HC of Lucknow has directed as under; Connect with</i>



	Jagir, Tehsil Tanda, District Rampur		<p>issued to the defaulter on 02.01.2024. On 18.01.2024, action was taken to attach the movable property to the defaulter by issuing RC form 38. According to the report of the collector, no movable property in the name of the debtor was found. The bank account was attached on 24.01.2024 by issuing an RC form. The immovable property of the defaulter has been attached by issuing RC form 41 on 02.02.2024. The auction proceedings are being conducted as per rules. Efforts to recover the remaining amount are ongoing.</p>	<p><i>Writ-C No-1525 of 2024</i> <i>In the meanwhile, recovery pursuant to the impugned recovery demand notice (Annexure-1) shall remain in abeyance.</i></p> <p>A true copy of the Order dated 13.02.2024 is annexed herein as Annexure No.14</p>
16	M/s Hamza Brick works (New Name Munsad Brick Works) Village Sarawan Saidnagar Tehsil Tanda District Rampur	9281250	<p>After receiving the recovery demand letter on 01.01.2024, citation, RC form 36 was issued to the defaulter on 01.01.2024. On 18.01.2024, an action was taken to attach the property of the defaulter by issuing RC form 38. According to the Sangrahan, no property was found in the data. The bank</p>	<p><i>In Writ-C No.1571 of 2024 Hon'ble HC of Lucknow has directed as under; Connect with Writ-C No-1525 of 2024</i> <i>In the meanwhile, recovery pursuant to the impugned recovery demand notice (Annexure-1) shall remain in abeyance.</i></p>

			<p>account was attached on 24.01.2024 by issuing RC form 40. The immovable property of the defaulter has been attached by issuing RC form 41 on 02.02, 2024. The action proceedings are being conducted as per the rules. Efforts to recover the remaining amount is ongoing.</p>	<p>A true copy of the Order dated 07.02.2024 is annexed herein as Annexure No-15</p>
17.	<p>M/s A.N.S Brick Works Village Ranua Nangla Tehsil Tanda District Rampur</p>		<p>After receiving the recovery demand letter on 01.01.2024, citation, RC form 36 was issued to the defaulter on 01.01.2024. On 18.01.2024, action was taken to attach the property of the defaulter by issuing RC form 38. According to the Sangrahan, no property was found in the data. The bank account was attached on 24.01.2024 by issuing RC form 40. The immovable property of the defaulter has been attached by issuing RC form 41 on 02.02, 2024. The action proceedings are being conducted as per the rules. Efforts to</p>	<p><i>In Writ-C No. 2244 of 2024 Connect with Writ-C No.151 of 2024 vide order dated 06.03.2024</i> <i>In Writ-C No.151 of 2024 Hon'ble HC of Lucknow Bench has directed as under;</i> <i>'Till the next date of listing, status-quo existing as on today, shall be maintained. This order shall apply to all the writ petitions connected in this bunch.'</i></p> <p>A true copy of the Order dated 06.03.2024 is annexed herein as Annexure No.16</p>



			recover the remaining amount are ongoing.	
18	M/s Garib Nwaz BrickWorks, Village Milak Nagli, Tehsil Tanda, District Rampur	9281250	After receiving the recovery demand letter on 01.01.2024, citation, RC form 36 was issued to the defaulter on 01.01, 2024. On 18.01.2024, action was taken to attach the property of the defaulter by issuing RC form 38. According to the Sangrahan, no property was found in the data. The bank account was attached on 24.01.2024 by issuing RC form 40. The immovable property of the defaulter has been attached by issuing RC form 41 on 02.02, 2024. The action proceedings are being conducted as per the rules. Efforts to recover the remaining amount are ongoing.	<i>In Writ-C No.1098 of 2024 Hon'ble HC of Lucknow has directed as under; Connect with Writ-C No-1525 of 2024 'In the meanwhile, recovery pursuant to the impugned recovery demand notice (Annexure-1) shall remain in abeyance.</i> A true copy of the Order dated 20.02.2024 is annexed herein as Annexure No-17
19	M/s Jai Shree Bala Ji, Brick Industries Village Jagannathpur Tehsil Milk, District Rampur	9281250	After receiving the recovery demand letter on 01.01.2024, citation, RC form 36 was issued to the defaulter on 02.01.2024. On 23.01.2024, action was taken to attach the property of the defaulter by issuing	<i>In Writ-C No.1463 of 2024 Hon'ble HC of Lucknow has directed as under; Connect with Writ-C No-1525 of 2024 'In the meanwhile, recovery pursuant to the impugned</i>

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			170(e).	<p><i>recovery demand notice (Annexure-1) shall remain in abeyance.</i></p> <p>A true copy of the Order dated 08.02.2024 is annexed herein as Annexure No-18</p>
20	M/s Kunal Brick Wroks, Gram Kramcha Tehsil Milak Zila Rampur	9281250	After receiving the recovery demand letter on 01.01.2024, citation, as per Sec 169 of the Revenue Act, the debtor was issued RC form 36. On failure of the debtor to deposit the said amount, action was taken to attach the property of the defaulter by issuing 170(e) on 23.01.2024.	<p><i>In Writ-C No.1153 of 2024 Hon'ble HC of Lucknow has directed as under; Connect with Writ-C No-1525 of 2024</i></p> <p><i>'In the meanwhile, recovery pursuant to the impugned recovery demand notice (Annexure-1) shall remain in abeyance.</i></p> <p>A true copy of the Order dated 15.02.2024 is annexed herein as Annexure No-19</p>
21	M/s Aaka Brick Centre New Name Tehsin Brick Centre, Gram Chainpur Tehsil Milak	9281250	After receiving the recovery demand letter on 01.01.2024, citation, as per Sec 169 of the Revenue Act, the debtor was issued RC form 36 on	<p><i>In Writ-C No.151 of 2024 Hon'ble HC of Lucknow has directed as under; 'Till the next date of listing, status-quo existing as on today, shall be</i></p>

	Zila Rampur		02.02.2024. On failure of the debtor to deposit the said amount, action was taken to attach the property of the defaulter by issuing 170(e) on 23.01.2024.	<p><i>maintained. This order shall apply to all the writ petitions connected in this bunch.</i> (Annexure-1)</p> <p>A true copy of the Order dated 16.02.2024 is annexed herein as Annexure No-1</p>
22.	Shree Iftikhar Hussain, M/s Kubra Brick Field (New Name Shadab Brick Field And Old Name Momin Brick Works) Pajaba Bilaspur, Rampur	9281250	The demand letter was served on receipt on 2.01.2024. Due to the non-deposit of the amount by the debtor the immovable property of the debtor situated at Village Pajaba, Gata No. 500 has been attached on 23.01.2024. The letter is attached. The date for the auction has been fixed as 28.02.2024.	<p><i>In Writ-C No. 800 of 2024 Connect with Writ-C No.151 of 2024 vide order dated 16.02.2024</i> <i>In Writ-C No.151 of 2024 Hon'ble HC of Lucknow Bench has directed as under;</i> <i>'Till the next date of listing, status-quo existing as on today, shall be maintained. This order shall apply to all the writ petitions connected in this bunch.</i> (Annexure-1)</p> <p>A true copy of the Order dated 16.02.2024 is annexed herein as Annexure No.20</p>
23.	Mo. Saif M/s Shaan Brick Field (India Brick Ind.) Andkhedi	9281250	The demand letter was served on receipt on 2.01.2024. Due to the non-deposit of the amount by the debtor,	<p><i>In Writ-C No. 703 of 2024 Connect with Writ-C No.151 of 2024 vide order dated 16.02.2024</i> <i>In Writ-C No.151 of</i></p>

	Bilaspur, Rampur		the immovable property of the debtor has been attached on 23.01.2024. The letter is attached. The date for the auction has been fixed a 28.02.2024.	2024 Hon'ble HC of Lucknow Bench has directed as under; 'Till the next date of listing, status-quo existing as on today, shall be maintained. This order shall apply to all the writ petitions connected in this bunch. (Annexure-1)' A true copy of the Order dated 16.02.2024 is annexed herein as Annexure No.21
24.	Shri Buta Singh, M/s Guru Nanak Brick Works (Om Shiv Shakti Brick Field), Narsau, Bilaspur Rampur	9281250	The demand letter was served on receipt on 2.01.2024. Due to the non-deposit of the amount by the debtor the immovable property of the debtor situated at Village Narsua Gata No. 48 has been attached on 23.01.2024. The letter is attached. The date for the auction has been fixed as 28.02.2024.	<i>In Writ-C No.1525 of 2024 Hon'ble HC of Lucknow has directed as under;</i> 'In the meanwhile, recovery pursuant to the impugned recovery demand notice (Annexure-1) shall remain in abeyance.' A true copy of the Order dated 15.02.2024 is annexed herein as Annexure No.02
25.	Shri Zulfikar, M/s New Kohinoor	9281250	The demand letter was served on receipt on 2.01.2024. Due to the	<i>In Writ-C No. 706 of 2024 Connect with Writ-C No.151 of</i>



	Brick Field, Padpuri, Bilaspur, Rampur		non-deposit of the amount by the debtor, the immovable property of the debtor has been attached on 23.01.2024. The letter is attached. The date for the auction has been fixed a 28.02.2024.	<p>2024 vide order dated 16.02.2024 In Writ-C No.151 of 2024 Hon'ble HC of Lucknow Bench has directed as under; 'Till the next date of listing, status-quo existing as on today, shall be maintained. This order shall apply to all the writ petitions connected in this bunch. (Annexure-1)'</p> <p>A true copy of the Order dated 16.02.2024 is annexed herein as Annexure No.22</p>
26.	M/s Raja Brick Works (Old Name S.S. Brick World and Khwaja Garib Niwaz Ind.), Village Mehndinagar Janubi, Tehsil Sadar, Rampur	9281250	Demand letter for recovery received on 02.01.2024. Citation against defaulter released. According to the accountant a person named Fahad Khan, Village Mehndinagar Janubi is not a resident of Tehsil Sadar and the age of the debtor is not mentioned in the demand letter. As a result, citation Form 36 was pasted at the temporary office (closed) at the brick kiln in question. The land has been confiscated.	<p>In Writ-C No.151 of 2024 Hon'ble HC of Lucknow has directed as under; 'Till the next date of listing, status-quo existing as on today, shall be maintained. This order shall apply to all the writ petitions connected in this bunch. (Annexure-1)'</p> <p>A true copy of the Order dated 16.02.2024 is annexed herein as Annexures No.01</p>

58

3. Regarding recovery, under Uttar Pradesh Revenue Code Rules, 2016, recovery of land revenue is done under Rule 138. The method of payment of land revenue is provided in Rule 139 and action is taken against the defaulter in Rule 141, in its sub-rule 3, notice is issued under RC Form 36 in relation to the demand letter. The arrangements contained in the RC form and a copy of the prescribed Format-36 are being sent along with an attachment.
4. That It is respectfully submitted that recovery proceeding in compliance of order of UPPCB described above are stayed and pending before in bunch cases addressed under in writ petition (C) 151 of 2024, M/S New Star Brick Works V/s State of UP And Others in the High Court of Allahabad, Lucknow Bench and writ petition (C) 1525 of 2024, M/S Arzu Brick Works vs. State Of UP And Others pending in Hon'ble High Court Allahabad, which encompasses all related cases. A true copy of the concerned orders are annexed herewith as ANNEXURE -1 to- 22



DEPONENT

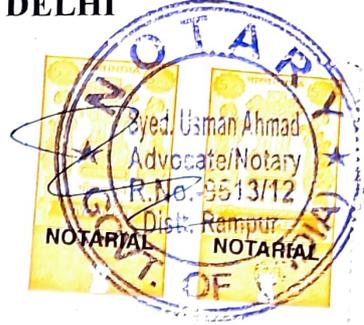
BEFORE THE NATIONAL GREEN TRIBUNAL IN NEW DELHI

PRINCIPAL BENCH

I.A. No. _____ of 2024

In

ORIGINAL APPLICATION (OA) No. 889 of 2022



In the matter of

JEETU YADAV

...APPLICANT

Versus

UP POLLUTION CONTROL BOARD & ORS.

... RESPONDENT

AFFIDAVIT



Jogindra Singh S/o Vijay Singh aged 35 years posted as **District Magistrate, District Rampur, State of Uttar Pradesh**, do hereby solemnly affirm

and declare as under: - ✓

1. That I am the Applicant/Deponent and am well conversant with the facts and circumstances of the case. As such I am competent to swear this affidavit.
2. That the accompanying action taken report has been drafted by our counsel upon my instructions. ✓
3. That the contents of the accompanying reply are true and correct and the knowledge has been derived from official records and nothing material has been concealed therefrom. ✓


DEPONENT
Deponent/Declarant

VERIFICATION:

Verified at Delhi on this 21 day of March 2024, that the contents of my above affidavit are true and correct to my knowledge; no part of it is false and nothing material has been concealed therein. *e*

Deponent/Declarant

[Signature]
DEPONENT



Through

Date:
Place:

PRIYANKA SWAMI ASSOCIATES
F -13, GROUND FLOOR
JANGPURA EXTENSION,
NEW DELHI

Advpriyankaswami@gmail.com

Mob: 8800656660

S.No..... Date. 21.03.2024
I certify that Shri. Pragindra Singh
Identified by Shri. Ajjeet Agarwal
wrote to/ Solemnly affirmed the contents of ADJ
this affidavit being true in my presence.
on Tuesday 21.03.24 dates..... at 11:30 M/PM
after full under standing its contents.

[Signature]
Identified by Dheeraj
Enr. No 15658199

[Signature]
NOTARY
RAMPUR U.P.
21.03.24

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HIGH COURT OF JUDICATURE AT ALLAHABAD, LUCKNOW BENCH

?Court No. - 1

Case :- WRIT - C No. - 151 of 2024

Petitioner :- M/S New Star Brick Works (Erstwhile M/S Shiv Om Brick Works) Thru. Prop. Afsar Ali
Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.
Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan
Counsel for Respondent :- C.S.C., Ashok Kumar Verma
connected with

Case :- WRIT - C No. - 7746 of 2023

Petitioner :- M/S Arsh Brick Works Thru. Partner Mohd. Ayub
Respondent :- State Of U.P. Thru. Secy., Dept. Of Environment, Forest And Climate Change And Others
Counsel for Petitioner :- Sarvesh Kumar
Counsel for Respondent :- C.S.C., Ashok Kumar Verma

Case :- WRIT - C No. - 119 of 2024

Petitioner :- M/S Rachna Metal Industries Pvt. Ltd. Thru M.D. Sadhna Agarwal
Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.
Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan
Counsel for Respondent :- C.S.C., Ashok Kumar Verma

Case :- WRIT - C No. - 152 of 2024

Petitioner :- M/S Afaq Brick Field Thru Proprietor Nargish
Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.
Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan
Counsel for Respondent :- C.S.C., Ashok Kumar Verma

Case :- WRIT - C No. - 153 of 2024

Petitioner :- M/S Khalil Brick Works Thru. Prop. Usman
Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.
Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan
Counsel for Respondent :- C.S.C., Ashok Kumar Verma

Case :- WRIT - C No. - 154 of 2024

Petitioner :- M/S Riza Brick Works Thru Proprietor Mohd. Haroon
Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.
Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan
Counsel for Respondent :- C.S.C., Ashok Kumar Verma

Case :- WRIT - C No. - 179 of 2024

Petitioner :- M/S Janta Brick Works (New Name-Munmun Brick Works Kazi Parivar) Thru. Prop. Mohd. Razi
Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.
Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan
Counsel for Respondent :- C.S.C., Ashok Kumar Verma

Case :- WRIT - C No. - 181 of 2024

Petitioner :- M/S Good Friends Brick Works Thru. Prop. Irfan
Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.
Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan
Counsel for Respondent :- C.S.C., Ashok Kumar Verma

Case :- WRIT - C No. - 188 of 2024

Petitioner :- M/S Colour Touch Thru Proprietor Prakash Chand Chindalia
Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.
Counsel for Petitioner :- Jalaj Kumar Gupta, Mohd. Aslam Khan, Sunny Singh
Counsel for Respondent :- C.S.C., Ashok Kumar Verma




Deponent/Declarant

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JUDGMENT/ORDER IN - WRIT - C No. 151 of 2024 at Lucknow Dated-16.2.2024 CASE TITLE - M/S New Star Brick Works (Erst...

Case :- WRIT - C No. - 194 of 2024

Petitioner :- M/S Sh Brick Works Thru Proprietor Shabana

Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

Counsel for Respondent :- C.S.C., Ashok Kumar Verma

Case :- WRIT - C No. - 195 of 2024

Petitioner :- M/S Shiv Brick Works Thru Proprietor Kaminder Alias Kamendra Singh

Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

Counsel for Respondent :- C.S.C., Ashok Kumar Verma

Case :- WRIT - C No. - 264 of 2024

Petitioner :- M/S Musarfi Hasnain Bricks Works, Through Its Proprietor Rais Ahmad

Respondent :- State Of U.P. Thru. Prin. Secy. Forest Environment And Climate Change Deptt., Lucknow And 5 Others

Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan, Mohd. Khalid Amin Khan

Counsel for Respondent :- C.S.C., Ashok Kumar Verma

Case :- WRIT - C No. - 265 of 2024

Petitioner :- M/S Durga Brick Works, Through Its Authorized Signatory

Respondent :- State Of U.P. Thru. Addl. Chief Secy. Environment Forest And Climate Change, And 6 Others

Counsel for Petitioner :- Salil Kumar Srivastava, Rahul Srivastava

Counsel for Respondent :- C.S.C., Asit Srivastava

Case :- WRIT - C No. - 266 of 2024

Petitioner :- M/S Azhari Brick Works Thru Proprietor Tahir Husain

Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan, Mohd. Khalid Amin Khan

Counsel for Respondent :- C.S.C., Ashok Kumar Verma

Case :- WRIT - C No. - 269 of 2024

Petitioner :- M/S K.K. Brick Works, Through Its Authorized Signatory

Respondent :- State Of U.P. Thru. Addl. Chief Secy., Environment Forest And Climate Change, Lko. And 6 Others

Counsel for Petitioner :- Salil Kumar Srivastava, Rahul Srivastava

Counsel for Respondent :- C.S.C., Asit Srivastava

Case :- WRIT - C No. - 270 of 2024

Petitioner :- M/S Monu Ent Ydyog (Old Name M/S Shiv Ent Udyog), Through Its Authorized Signatory

Respondent :- State Of U.P. Thru. Addl. Chief Secy., Environment Forest And Climate Change, Lko. And 6 Others

Counsel for Petitioner :- Salil Kumar Srivastava, Rahul Srivastava

Counsel for Respondent :- C.S.C., Asit Srivastava

Case :- WRIT - C No. - 273 of 2024

Petitioner :- M/S Shiv Om Brick Works, Through Its Authorized Signatory

Respondent :- State Of U.P. Thru. Addl. Chief Secy., Environment Forest And Climate Change, Lko. And 6 Others

Counsel for Petitioner :- Salil Kumar Srivastava, Rahul Srivastava

Counsel for Respondent :- C.S.C., Asit Srivastava

Case :- WRIT - C No. - 288 of 2024

Petitioner :- M/S Kisan Brick Works Thru. Prop. Sharifuddin

Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

Counsel for Respondent :- C.S.C., Ashok Kumar Verma

Case :- WRIT - C No. - 289 of 2024

Petitioner :- M/S Dilshad Brickworks Moradabad Thru Proprietor Irshad

Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

Counsel for Respondent :- C.S.C., Ashok Kumar Verma

Case :- WRIT - C No. - 290 of 2024

Petitioner :- M/S Arsh Ent. Udhog, Through Its Partners And Ors.

Respondent :- State Of U.P. Thru Addl. Chief Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

Counsel for Petitioner :- Saryu Prasad Tiwari

Counsel for Respondent :- C.S.C., Ashok Kumar Verma



[Signature]
Deponent/Declarant

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JUDGMENT/ORDER IN - WRIT - C No. 151 of 2024 at Lucknow Dated-16.2.2024 CASE TITLE - M/S New Star Brick Works (Erst...

Case :- WRIT - C No. - 291 of 2024

Petitioner :- M/S Gaus-E-Azam Brick Works (New Name-Gaus-E-Pak Brick Field) Thru. Prop. Idrish
 Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.
 Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan
 Counsel for Respondent :- C.S.C., Ashok Kumar Verma

Case :- WRIT - C No. - 292 of 2024

Petitioner :- M/S Ala Hazrat Eintt Udyog (Old Name Latifi Bricks) Thru Proprietor Mohd. Uvaish
 Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.
 Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan
 Counsel for Respondent :- C.S.C., Ashok Kumar Verma

Case :- WRIT - C No. - 293 of 2024

Petitioner :- M/S Shiv Brick Works (Old Name Shubham Brick Works And Bhagat Ji Brick Works) Thru. Auth. Signatory
 Respondent :- State Of U.P. Thru. Addl. Chief Secy., Environment Forest And Climate Change, Lko. And Others
 Counsel for Petitioner :- Salil Kumar Srivastava, Rahul Srivastava
 Counsel for Respondent :- C.S.C., Asit Srivastava

Case :- WRIT - C No. - 294 of 2024

Petitioner :- M/S Chaudhary Brick Works Udyog, Through Its Authorized Signatory
 Respondent :- State Of U.P. Thru. Addl. Chief Secy., Environment Forest And Climate Change, Lko. And Others
 Counsel for Petitioner :- Salil Kumar Srivastava, Rahul Srivastava
 Counsel for Respondent :- C.S.C., Asit Srivastava

Case :- WRIT - C No. - 295 of 2024

Petitioner :- M/S Kanakpur Brick Industries Thru Proprietor Kaminder Alias Kamendra Singh
 Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.
 Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan
 Counsel for Respondent :- C.S.C., Ashok Kumar Verma

Case :- WRIT - C No. - 296 of 2024

Petitioner :- M/S Guru Arjun Brick Works, Through Authorized Signatory
 Respondent :- State Of U.P. Thru. Addl. Chief Secy., Environment Forest And Climate Change, Lko. And Others
 Counsel for Petitioner :- Salil Kumar Srivastava, Rahul Srivastava
 Counsel for Respondent :- C.S.C., Asit Srivastava

Case :- WRIT - C No. - 297 of 2024

Petitioner :- M/S Keshav Ent Udyog, Through Its Authorized Signatory
 Respondent :- State Of U.P. Thru. Addl. Chief Secy., Environment Forest And Climate Change, Lko. And Others
 Counsel for Petitioner :- Salil Kumar Srivastava, Rahul Srivastava
 Counsel for Respondent :- C.S.C., Asit Srivastava

Case :- WRIT - C No. - 300 of 2024

Petitioner :- M/S Kisan Ent Udhogy, Through Its Authorized Signatory
 Respondent :- State Of U.P. Thru. Addl. Chief Secy., Environment Forest And Climate Change, Lko. And Others
 Counsel for Petitioner :- Salil Kumar Srivastava, Rahul Srivastava
 Counsel for Respondent :- C.S.C., Asit Srivastava

Case :- WRIT - C No. - 306 of 2024

Petitioner :- M/S New Shama Brick Works, Thru. Authorized Signatory
 Respondent :- State Of U.P. Thru. Addl. Chief Secy., Environment Forest And Climate Change, Lko. And Others
 Counsel for Petitioner :- Salil Kumar Srivastava, Rahul Srivastava
 Counsel for Respondent :- C.S.C., Asit Srivastava

Case :- WRIT - C No. - 351 of 2024

Petitioner :- M/S Jai Brick Works (New Name M/S Sujmana Ent Udyog) Thru Auth. Signatory
 Respondent :- State Of U.P. Thru Addl. Chief Secy. Environment, Forests And Climate Change And Ors.
 Counsel for Petitioner :- Salil Kumar Srivastava, Rahul Srivastava
 Counsel for Respondent :- C.S.C., Asit Srivastava

Case :- WRIT - C No. - 354 of 2024

Petitioner :- M/S Subodh Ent Udyog Amroha Thru Auth. Signatory
 Respondent :- State Of U.P. Thru Addl. Chief Secy. Environment, Forests And Climate Change And Ors.
 Counsel for Petitioner :- Salil Kumar Srivastava, Rahul Srivastava



J.S.
 Deponent/Declarant

Counsel for Respondent :- C.S.C.,Asit Srivastava

Case :- WRIT - C No. - 355 of 2024 ✓

Petitioner :- M/S Bharat Brick Works

Respondent :- State Of U.P. Thru Addl. Chief Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

Counsel for Petitioner :- Salil Kumar Srivastava,Rahul Srivastava

Counsel for Respondent :- C.S.C.,Asit Srivastava

Case :- WRIT - C No. - 357 of 2024

Petitioner :- M/S Chaudhary Ent Udyog, Thru. Authorized Signatory

Respondent :- State Of U.P. Thru Addl. Chief Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

Counsel for Petitioner :- Salil Kumar Srivastava,Rahul Srivastava

Counsel for Respondent :- C.S.C.,Asit Srivastava

Case :- WRIT - C No. - 360 of 2024

Petitioner :- M/S Zam Zam Brick Works (Old Name Taj Ent Udyog And New Name Shabab Brick Field) Thru Prop. Shabab

Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

Counsel for Petitioner :- Jalaj Kumar Gupta,Mohd. Aslam Khan,Ratnesh Dwivedi

Counsel for Respondent :- C.S.C.,Ashok Kumar Verma

Case :- WRIT - C No. - 361 of 2024

Petitioner :- M/S Hidayah Brick Field (Old Name Khurshed Brick Field)

Respondent :- State Of U.P. Thru Addl. Chief Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

Counsel for Petitioner :- Salil Kumar Srivastava,Rahul Srivastava

Counsel for Respondent :- C.S.C.,Asit Srivastava

Case :- WRIT - C No. - 368 of 2024

Petitioner :- M/S Guru Nanak Brick Works Daulatapur Bhud Amroha Thru Auth. Signatory

Respondent :- State Of U.P. Thru Addl. Chief Secy. Environment, Forests And Climate Change And Ors.

Counsel for Petitioner :- Salil Kumar Srivastava,Rahul Srivastava

Counsel for Respondent :- C.S.C.,Asit Srivastava

Case :- WRIT - C No. - 371 of 2024

Petitioner :- M/S National Brick Works Vill. Noner Amroha Thru Auth. Signatory

Respondent :- State Of U.P. Thru Addl. Chief Secy. Environment, Forests And Climate Change And Ors.

Counsel for Petitioner :- Salil Kumar Srivastava,Rahul Srivastava

Counsel for Respondent :- C.S.C.,Asit Srivastava

Case :- WRIT - C No. - 372 of 2024

Petitioner :- M/S Chaudhary Ent Udyog (New Name Balaji Ent Udyog) Dhanaura Amroha Thru Auth. Signatory

Respondent :- State Of U.P. Thru Addl. Chief Secy. Environment, Forests And Climate Change And Ors.

Counsel for Petitioner :- Salil Kumar Srivastava,Rahul Srivastava

Counsel for Respondent :- C.S.C.,Asit Srivastava

Case :- WRIT - C No. - 375 of 2024

Petitioner :- M/S Royal Brick Field (New Name Star Brick Field) Chittipur Bilari Moradabad Thru Prop. Afsar Ali

Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

Counsel for Petitioner :- Jalaj Kumar Gupta,Mohd. Aslam Khan,Ratnesh Dwivedi

Counsel for Respondent :- C.S.C.,Ashok Kumar Verma

Case :- WRIT - C No. - 427 of 2024

Petitioner :- M/S A H Brick Works (New Name- Lavi Bricks Works, P. Name- Habibi Brick Works) Thru Qayyum Hussian

Respondent :- State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change, Lko. And 5 Others

Counsel for Petitioner :- Jalaj Kumar Gupta,Ankur Yadav,Mohd. Aslam Khan,Ratnesh Dwivedi

Counsel for Respondent :- C.S.C.,Asit Srivastava

Case :- WRIT - C No. - 430 of 2024

Petitioner :- M/S New India Brick Field(Old Name National Brick Works/ Faizan Brick Works) Thru Prop.Mohd.Rayan

Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

Counsel for Petitioner :- Harsh Vardhan Kediya,Aditi Tripathi,Sheeran Mohiuddin Alavi

Counsel for Respondent :- C.S.C.,Ashok Kumar Verma,Chandra Shekher Pandey

Case :- WRIT - C No. - 431 of 2024

Petitioner :- M/S Avon Ent Udyog, Through Its Authorized Signatory

Respondent :- State Of U.P. Thru. Addl. Chief Secy., Environment Forest And Climate Change, Lko. And Others




Deponent/Declarant

Counsel for Petitioner :- Salil Kumar Srivastava,Rahul Srivastava
Counsel for Respondent :- C.S.C.,Asit Srivastava

Case :- WRIT - C No. - 432 of 2024 ✓
Petitioner :- M/S Khan Brick Industries, Through Its Proprietor, Wasim Ahmad Khan
Respondent :- State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change, Lko. And Others
Counsel for Petitioner :- Arvind Kumar Shukla
Counsel for Respondent :- C.S.C.,Ashok Kumar Verma

Case :- WRIT - C No. - 467 of 2024
Petitioner :- M/S Mumtaz Brick Works Thru Proprietor Jaane Alam
Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.
Counsel for Petitioner :- Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan,Ratnesh Dwivedi
Counsel for Respondent :- C.S.C.,Ashok Kumar Verma

Case :- WRIT - C No. - 468 of 2024
Petitioner :- M/S Jai Shri Sai Brick Works, Dhureta Bahjoi Road Sambhal Thru Auth. Signatory
Respondent :- State Of U.P. Thru Addl. Chief Secy. Environment, Forests And Climate Change And Ors.
Counsel for Petitioner :- Salil Kumar Srivastava,Rahul Srivastava
Counsel for Respondent :- C.S.C.,Asit Srivastava

Case :- WRIT - C No. - 474 of 2024
Petitioner :- M/S Janta Brick Works Thru Proprietor Mohd. Sahroz Domghar, Bilari, Moradabad
Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.
Counsel for Petitioner :- Jalaj Kumar Gupta,Mohd. Aslam Khan,Ratnesh Dwivedi
Counsel for Respondent :- C.S.C.,Ashok Kumar Verma

Case :- WRIT - C No. - 559 of 2024
Petitioner :- M/S Farmer Brick Industries, Thru. Its Partner Sri Syed Arif Iqbal
Respondent :- State Of U.P. Thru. Addl. Chief Secy., Environment Forest And Climate Change, Lko. And Others
Counsel for Petitioner :- Samita Chitranshi
Counsel for Respondent :- C.S.C.,Asit Srivastava,Devesh Chandra Pathak

Case :- WRIT - C No. - 561 of 2024
Petitioner :- M/S V.P.S. Brick Works (New Name Radha Krishna Brick Field) Thru Proprietor Vijay Pal Singh
Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.
Counsel for Petitioner :- Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan,Mohd. Khalid Amin Khan
Counsel for Respondent :- C.S.C.,Asit Srivastava

Case :- WRIT - C No. - 562 of 2024
Petitioner :- M/S Khwaja Brick Works Thru Proprietor Yasin Alias Asin
Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.
Counsel for Petitioner :- Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan
Counsel for Respondent :- C.S.C.,Asit Srivastava

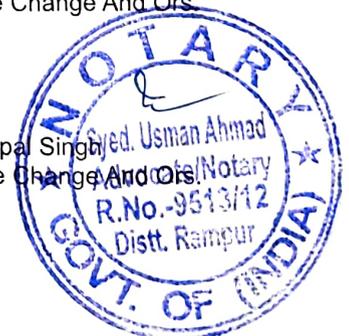
Case :- WRIT - C No. - 565 of 2024
Petitioner :- M/S Khawaja Brick Works (Malik Brick Works) Thru Proprietor Muntayaj
Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.
Counsel for Petitioner :- Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan
Counsel for Respondent :- C.S.C.,Asit Srivastava

Case :- WRIT - C No. - 569 of 2024
Petitioner :- M/S M.A. Brick Works Thru Proprietor Mahendra Singh
Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.
Counsel for Petitioner :- Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan
Counsel for Respondent :- C.S.C.,Asit Srivastava

Case :- WRIT - C No. - 603 of 2024
Petitioner :- M/S Manya Eint Udyog (New Name Bharat Intt. Udyog) Thru Proprietor Brajpal Singh
Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.
Counsel for Petitioner :- Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan
Counsel for Respondent :- C.S.C.,Asit Srivastava

Case :- WRIT - C No. - 605 of 2024
Petitioner :- M/S Mailk Entt Udyog, Thru. Its Proprietor Riyasat

ssk
Deponent/Declarant



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 Petitioner :- M/S Ali Ent Udhyog , Amroha Thru. Its Partners And Other
 Respondent :- State Of U.P. Thru. Prin. Secy. Forest Environment And Climate Change Deptt. Lko. And Others
 Counsel for Petitioner :- Ram Ji Trivedi,Pawan Kumar Upadhyay,Shraddha Tripathi
 Counsel for Respondent :- C.S.C.,Ashok Kumar Verma

Case :- WRIT - C No. - 736 of 2024
 Petitioner :- M/S Habibi Brick Field Thru Proprietor Mujammil
 Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.
 Counsel for Petitioner :- Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan
 Counsel for Respondent :- C.S.C.,Asit Srivastava

Case :- WRIT - C No. - 746 of 2024
 Petitioner :- M/S Shri Krishna Brick Works Thru Proprietor Vipin Kumar
 Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.
 Counsel for Petitioner :- Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan
 Counsel for Respondent :- C.S.C.,Asit Srivastava

Case :- WRIT - C No. - 751 of 2024
 Petitioner :- M/S Jai Ambe Brick Works Thru Auth. Signatory Irfan
 Respondent :- State Of U.P. Thru Addl. Chief Secy. Environment, Forests And Climate Change And Ors.
 Counsel for Petitioner :- Salil Kumar Srivastava,Rahul Srivastava
 Counsel for Respondent :- C.S.C.,Asit Srivastava

Case :- WRIT - C No. - 753 of 2024
 Petitioner :- M/S Quality Brick Works Thru Auth. Signatory Afsar Ali
 Respondent :- State Of U.P. Thru Addl. Chief Secy. Environment, Forests And Climate Change And Ors.
 Counsel for Petitioner :- Salil Kumar Srivastava,Rahul Srivastava
 Counsel for Respondent :- C.S.C.,Asit Srivastava

Case :- WRIT - C No. - 755 of 2024
 Petitioner :- M/S Mlk Brick Works Thru Auth. Signatory Mahboob
 Respondent :- State Of U.P. Thru Addl. Chief Secy. Environment, Forests And Climate Change And Ors.
 Counsel for Petitioner :- Salil Kumar Srivastava,Rahul Srivastava
 Counsel for Respondent :- C.S.C.,Asit Srivastava

Case :- WRIT - C No. - 760 of 2024
 Petitioner :- M/S New Ahmad Ent Bhatta Through Proprietor Haseeb Ahmad
 Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.
 Counsel for Petitioner :- Prashant Shukla
 Counsel for Respondent :- C.S.C.,Asit Srivastava

Case :- WRIT - C No. - 765 of 2024
 Petitioner :- M/S Janab Chaudhary Brick Works, Proprietor Bhoore Khan
 Respondent :- State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change Deptt., Lko. And Others
 Counsel for Petitioner :- Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan
 Counsel for Respondent :- C.S.C.,Asit Srivastava

Case :- WRIT - C No. - 767 of 2024
 Petitioner :- M/S Mohammad Ent. Udyog, Through Proprietor Rahil Husain
 Respondent :- State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change Deptt., Lko. And Others
 Counsel for Petitioner :- Jalaj Kumar Gupta,Jayvind Singh Yadav,Mohd. Aslam Khan
 Counsel for Respondent :- C.S.C.,Asit Srivastava

Case :- WRIT - C No. - 771 of 2024
 Petitioner :- M/S Hazi Mushtaq Brick Works Through Partner Shri Rahat Jaan
 Respondent :- State Of U.P. Through Principal Secretary, Forest, Environment And Climate Change And Ors.
 Counsel for Petitioner :- Prashant Shukla
 Counsel for Respondent :- C.S.C.,Asit Srivastava

Case :- WRIT - C No. - 799 of 2024

Petitioner :- Aaka Brick Centre (New Name Tehsin Brick Centre) Thru Proprietor Jishan Ahmad
 Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.
 Counsel for Petitioner :- Kripa Shankar Yadav,Moni Yadav
 Counsel for Respondent :- C.S.C.,Ashok Kumar Verma



Case :- WRIT - C No. - 800 of 2024

Petitioner :- M/S Kubra Brick Field Thru Proprietor Abdul Kalam

Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

Counsel for Petitioner :- Kripa Shankar Yadav, Preeti Yadav

Counsel for Respondent :- C.S.C., Ashok Kumar Verma

Case :- WRIT - C No. - 801 of 2024

Petitioner :- M/S Prince Brick Work (Old Name Ksn Brick Works) Thru Sole Proprietor Veerpal Singh

Respondent :- State Of U.P. Thru Addl. Chief Secy. Environment, Forests And Climate Change And Ors.

Counsel for Petitioner :- Salil Kumar Srivastava, Rahul Srivastava

Counsel for Respondent :- C.S.C., Asit Srivastava

Case :- WRIT - C No. - 806 of 2024

Petitioner :- M/S New Fauji Brick Works Thru Authorized Signatory

Respondent :- State Of U.P. Thru Addl. Chief Secy. Environment, Forests And Climate Change And Ors.

Counsel for Petitioner :- Salil Kumar Srivastava, Rahul Srivastava

Counsel for Respondent :- C.S.C., Asit Srivastava

Case :- WRIT - C No. - 837 of 2024

Petitioner :- M/S Ahmad Shah Brick Works (New Name Akbar Husain Brick Works) Thru Proprietor Imran Husain

Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

Counsel for Petitioner :- Jalaj Kumar Gupta, Jayvind Singh Yadav, Mehdi Khan, Mohd. Aslam Khan

Counsel for Respondent :- C.S.C., Asit Srivastava

Case :- WRIT - C No. - 990 of 2024

Petitioner :- M/S Kalawati Brick Works, Through Its Proprietor, Kalavati

Respondent :- State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change Deptt., Lko. And Others

Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

Counsel for Respondent :- C.S.C., Asit Srivastava

Case :- WRIT - C No. - 991 of 2024

Petitioner :- M/S Vishal Brick Works (Old Name-Sri Ganga Brick Works), Through Proprietor, Gajraj Singh

Respondent :- State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change Deptt., Lko. And Others

Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

Counsel for Respondent :- C.S.C., Asit Srivastava

Case :- WRIT - C No. - 992 of 2024

Petitioner :- M/S Kazi Brick Works (Om Brick Works) Thru Proprietor Smt. Shajahan

Respondent :- State Of U.P. Thru Prin.Secy. Forests, Environment And Climate Change, Lucknow And Ors.

Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

Counsel for Respondent :- C.S.C., Asit Srivastava

Case :- WRIT - C No. - 993 of 2024

Petitioner :- M/S Ggr Brick Works, Through Its Proprietor Ramvir Singh Chhabra

Respondent :- State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change Deptt., Lko. And Others

Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

Counsel for Respondent :- C.S.C., Asit Srivastava

Case :- WRIT - C No. - 994 of 2024

Petitioner :- M/S Bankey Bihari Brick Works, Through Its Proprietor Ravindra Kumar Yadav

Respondent :- State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change Deptt., Lko. And Others

Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

Counsel for Respondent :- C.S.C., Asit Srivastava

Case :- WRIT - C No. - 997 of 2024

Petitioner :- M/S M.H. Brick Works. Through Its Proprietor Habeeb

Respondent :- State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change Deptt., Lko. And Others

Counsel for Petitioner :- Jalaj Kumar Gupta, Ankur Yadav, Mehdi Khan, Mohd. Aslam Khan

Counsel for Respondent :- C.S.C., Asit Srivastava

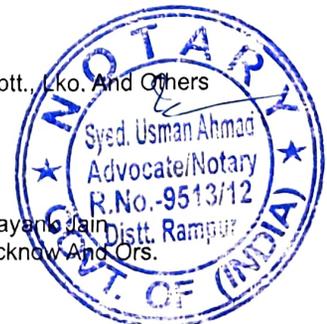
Case :- WRIT - C No. - 998 of 2024

Petitioner :- M/S Siddhart Brick Works (Old Name Mahaveer Brick Works) Thru Proprietor Mayank Jain

Respondent :- State Of U.P. Thru Prin.Secy. Forests, Environment And Climate Change, Lucknow And Ors.

Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

Counsel for Respondent :- C.S.C., Ashok Kumar Verma



[Signature]
Deponent/Declarant

Case :- WRIT - C No. - 999 of 2024

Petitioner :- M/S Ganesh Brick Works Thru Proprietor Nem Chand

Respondent :- State Of U.P. Thru Prin.Secy. Forests, Environment And Climate Change, Lucknow And Ors.

Counsel for Petitioner :- Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan

Counsel for Respondent :- C.S.C.,Ashok Kumar Verma

Case :- WRIT - C No. - 1000 of 2024

Petitioner :- M/S Habeeb Brick Field (Old Name Roshan Brick Works) Thru Proprietor Mohd. Akil

Respondent :- State Of U.P. Thru Prin.Secy. Forests, Environment And Climate Change, Lucknow And Ors.

Counsel for Petitioner :- Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan

Counsel for Respondent :- C.S.C.,Asit Srivastava

Case :- WRIT - C No. - 1001 of 2024

Petitioner :- M/S G And C Brick Works (Old Name-Hind Brick Works) Thru. Prop. Girish Chandra

Respondent :- State Of U.P Thru. Prin. Secy., Environment, Forest And Climate Change And Others

Counsel for Petitioner :- Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan

Counsel for Respondent :- C.S.C.,Asit Srivastava

Case :- WRIT - C No. - 1054 of 2024

Petitioner :- M/S Kisan Brick Works (New Name-Asadullah Brick Works), Through Its Proprietor Irfan

Respondent :- State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change Deptt., Lko. And Others

Counsel for Petitioner :- Jalaj Kumar Gupta,Jayvind Singh Yadav,Mehdi Khan,Mohd. Aslam Khan

Counsel for Respondent :- C.S.C.,Asit Srivastava

Case :- WRIT - C No. - 1056 of 2024

Petitioner :- M/S Khwaja Garib Nawaj Ent Udyog (Old Name-Sabri Ent Udyog), Through Its Partner Zakir Hussain

Respondent :- State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change Deptt., Lko. And Others

Counsel for Petitioner :- Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan

Counsel for Respondent :- C.S.C.,Asit Srivastava

Case :- WRIT - C No. - 1058 of 2024

Petitioner :- M/S Seven Sky Brick Works(New Name-Seven Star Brick Works), Through Its Proprietor Wajid Ali

Respondent :- State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change Deptt., Lko. And Others

Counsel for Petitioner :- Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan

Counsel for Respondent :- C.S.C.,Ashok Kumar Verma

Case :- WRIT - C No. - 1059 of 2024

Petitioner :- M/S Sabri Brick Works, Through Its Proprietor Akram

Respondent :- State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change Deptt., Lko. And Others

Counsel for Petitioner :- Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan

Counsel for Respondent :- C.S.C.,Asit Srivastava

Case :- WRIT - C No. - 1083 of 2024

Petitioner :- M/S New Gold Brick Field Thru Proprietor Pradeep Kumar

Respondent :- State Of U.P. Thru Prin.Secy. Forests, Environment And Climate Change, Lucknow And Ors.

Counsel for Petitioner :- Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan

Counsel for Respondent :- C.S.C.,Asit Srivastava

Case :- WRIT - C No. - 1084 of 2024

Petitioner :- M/S Maa Vaishno Brick Field Thru Proprietor Ram Prakash

Respondent :- State Of U.P. Thru Prin.Secy. Forests, Environment And Climate Change, Lucknow And Ors.

Counsel for Petitioner :- Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan

Counsel for Respondent :- C.S.C.,Asit Srivastava

Case :- WRIT - C No. - 1088 of 2024 X

Petitioner :- Aman Ent Udyog (New Name New Raj Brick Works) Through Its Proprietor Mohammad Haroon

Respondent :- State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change Deptt., Lko. And Others

Counsel for Petitioner :- Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan

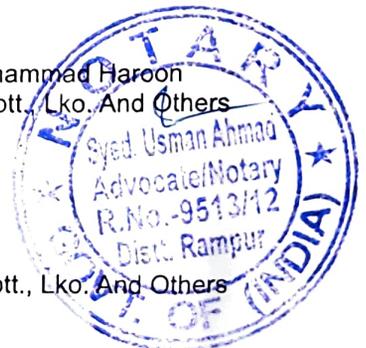
Counsel for Respondent :- C.S.C.,Asit Srivastava

Case :- WRIT - C No. - 1092 of 2024

Petitioner :- M/S Omesh Brick Works, Through Its Proprietor Rajpal Singh

Respondent :- State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change Deptt., Lko. And Others

Counsel for Petitioner :- Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan



Deponent/Declarant

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JUDGMENT/ORDER IN - WRIT - C No. 151 of 2024 at Lucknow Dated-16.2.2024 CASE TITLE - M/S New Star Brick Works (Erst...

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JUDGMENT/ORDER IN - WRIT - C No. 151 of 2024 at Lucknow Dated-16.2.2024 CASE TITLE - M/S New Star Brick Works (Erst...

Counsel for Respondent :- C.S.C.,Ashok Kumar Verma

Case :- WRIT - C No. - 1106 of 2024

Petitioner :- M/S N.G. Brick Field (Old Name Gold Brick Field) Thru Proprietor Pradeep Kumar
 Respondent :- State Of U.P. Thru Prin.Secy. Forests, Environment And Climate Change, Lucknow And Ors.
 Counsel for Petitioner :- Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan
 Counsel for Respondent :- C.S.C.,Asit Srivastava

Case :- WRIT - C No. - 1126 of 2024

Petitioner :- M/S Shiv Narain Brick Field, Through Its Proprietor, Manoj Kumar
 Respondent :- State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change Deptt., Lko. And Others
 Counsel for Petitioner :- Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan
 Counsel for Respondent :- C.S.C.,Asit Srivastava

Case :- WRIT - C No. - 1129 of 2024

Petitioner :- M/S Jagdambe Brick Works Thru Partner Sudhish Kumar
 Respondent :- State Of U.P. Thru Addl.Chief Secy. Forests, Environment And Climate Change, Lucknow And Ors.
 Counsel for Petitioner :- Smita Chitranshi
 Counsel for Respondent :- C.S.C.,Asit Srivastava

Case :- WRIT - C No. - 1131 of 2024

Petitioner :- M/S Ahmad Brick Field, Sitapur Thru Authorized Signatory Javed Ahmad
 Respondent :- State Of U.P. Thru Addl.Chief Secy. Forests, Environment And Climate Change, Lucknow And Ors.
 Counsel for Petitioner :- Salil Kumar Srivastava,Rahul Srivastava
 Counsel for Respondent :- C.S.C.,Asit Srivastava

Case :- WRIT - C No. - 1154 of 2024

Petitioner :- M/S Shri Krishna Ent Udyog Thru Proprietor Prince Kumar
 Respondent :- State Of U.P. Thru Prin.Secy. Forests, Environment And Climate Change, Lucknow And Ors.
 Counsel for Petitioner :- Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan
 Counsel for Respondent :- C.S.C.,Asit Srivastava

Case :- WRIT - C No. - 1156 of 2024

Petitioner :- M/S Ahmad Ullah Brick Works Thru Proprietor Haider Ali Khan
 Respondent :- State Of U.P. Thru Prin.Secy. Forests, Environment And Climate Change, Lucknow And Ors.
 Counsel for Petitioner :- Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan
 Counsel for Respondent :- C.S.C.,Asit Srivastava

Case :- WRIT - C No. - 1158 of 2024

Petitioner :- M/S I.S. Beg Brick Field Thru Partner Izhar Beg
 Respondent :- State Of U.P. Thru Prin.Secy. Forests, Environment And Climate Change, Lucknow And Ors.
 Counsel for Petitioner :- Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan
 Counsel for Respondent :- C.S.C.,Asit Srivastava

Case :- WRIT - C No. - 1198 of 2024

Petitioner :- M/S Bharat Brick Field (New Name Jiya Intt. Udyog) Thru Partner Ahmad Hasan
 Respondent :- State Of U.P. Thru Prin.Secy. Forests, Environment And Climate Change, Lucknow And Ors.
 Counsel for Petitioner :- Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan
 Counsel for Respondent :- C.S.C.,Ashok Kumar Verma

Case :- WRIT - C No. - 1205 of 2024

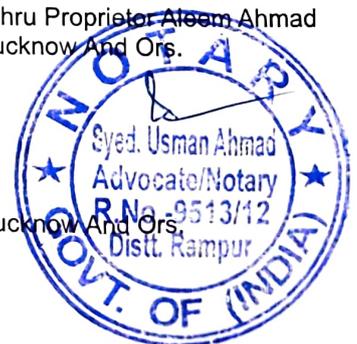
Petitioner :- M/S Hmk Brick Works (Old Name Haji Mateen) Thru Proprietor Matin Khan
 Respondent :- State Of U.P. Thru Prin.Secy. Forests, Environment And Climate Change, Lucknow And Ors.
 Counsel for Petitioner :- Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan
 Counsel for Respondent :- C.S.C.,Asit Srivastava

Case :- WRIT - C No. - 1208 of 2024

Petitioner :- M/S Royal Brick Works And Ruby Brick Works (New Name Aka Brick Works) Thru Proprietor Aloom Ahmad
 Respondent :- State Of U.P. Thru Prin.Secy. Forests, Environment And Climate Change, Lucknow And Ors.
 Counsel for Petitioner :- Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan
 Counsel for Respondent :- C.S.C.,Asit Srivastava

Case :- WRIT - C No. - 1230 of 2024

Petitioner :- M/S Gurudeen Brick Field Thru Proprietor Sri Ram Verma
 Respondent :- State Of U.P. Thru Prin.Secy. Forests, Environment And Climate Change, Lucknow And Ors.



Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan
Counsel for Respondent :- C.S.C., Asit Srivastava

Case :- WRIT - C No. - 1250 of 2024
Petitioner :- M/S Chaman Brick Field Sitapur Thru Its Partner(S) Mohd. Ibrahim And Ors.
Respondent :- State Of U.P. Thru Prin.Secy. Forests, Environment And Climate Change, Lucknow And Ors.
Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan
Counsel for Respondent :- C.S.C., Asit Srivastava

Case :- WRIT - C No. - 1275 of 2024
Petitioner :- M/S New Bharat Brick Works, Through Proprietor Noushad Ali
Respondent :- State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change Deptt., Lko. And Others
Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan
Counsel for Respondent :- C.S.C., Asit Srivastava

Case :- WRIT - C No. - 1279 of 2024
Petitioner :- M/S Mohasin Brick Works (Present Name New Fine Brick Works), Through Partnet Razabul
Respondent :- State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change Deptt., Lko. And Others
Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan
Counsel for Respondent :- C.S.C., Asit Srivastava

Case :- WRIT - C No. - 1281 of 2024
Petitioner :- M/S Jishan Ent Udyog, Through Partner Mohd. Ali
Respondent :- State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change Deptt., Lko. And Others
Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan
Counsel for Respondent :- C.S.C., Asit Srivastava

Case :- WRIT - C No. - 1286 of 2024
Petitioner :- M/S Shankar Brick Works (New Name Narayan Brick Works) Thru Proprietor Devdutt
Respondent :- State Of U.P. Thru Prin.Secy. Forests, Environment And Climate Change, Lucknow And Ors.
Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan
Counsel for Respondent :- C.S.C., Asit Srivastava

Case :- WRIT - C No. - 1297 of 2024
Petitioner :- M/S Saklani Ent Udyog (Old Name Mehrab Ent Udyog), Through Partner Mushahid
Respondent :- State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change Deptt., Lko. And Others
Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan
Counsel for Respondent :- C.S.C., Asit Srivastava

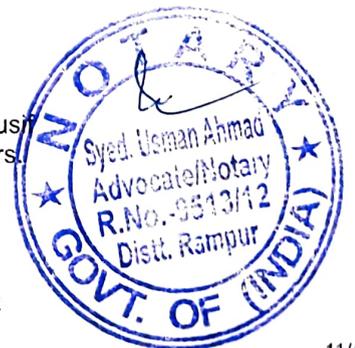
Case :- WRIT - C No. - 1298 of 2024
Petitioner :- M/S Jugnu Ent Udyog Amroha Thru Proprietor Buniyad Ali
Respondent :- State Of U.P. Thru Prin.Secy. Forests, Environment And Climate Change, Lucknow And Ors.
Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan
Counsel for Respondent :- C.S.C., Asit Srivastava

Case :- WRIT - C No. - 1324 of 2024
Petitioner :- M/S Hindustan Ent Udyog Thru Partner Nanhe Khan
Respondent :- State Of U.P. Thru Prin.Secy. Forests, Environment And Climate Change, Lucknow And Ors.
Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan
Counsel for Respondent :- C.S.C., Asit Srivastava

Case :- WRIT - C No. - 1325 of 2024
Petitioner :- M/S New Fauji Brick Works Thru Proprietor Aftab Khan
Respondent :- State Of U.P. Thru Prin.Secy. Forests, Environment And Climate Change, Lucknow And Ors.
Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan
Counsel for Respondent :- C.S.C., Asit Srivastava

Case :- WRIT - C No. - 1402 of 2024
Petitioner :- M/S Shyam Ent Udyog (New Present Name Sangam Ent Udyog) Thru. Partner Tausif
Respondent :- State Of U.P. Thru. Prin. Secy. Forest, Environment And Climate Change And Ors.
Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan
Counsel for Respondent :- C.S.C., Asit Srivastava

Case :- WRIT - C No. - 1403 of 2024
Petitioner :- M/S Tiranga Brick Works (Old Name Kisan Brick Works), Through Proprietor Intyaz



Respondent :- State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change Deptt., Lko. And Others
 Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan
 Counsel for Respondent :- C.S.C., Asit Srivastava

Case :- WRIT - C No. - 1408 of 2024
 Petitioner :- M/S Ansari Brick Field, Through Its Proprietor Mustaq Ahmad
 Respondent :- State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change Deptt., Lko. And Others
 Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan, Ratnesh Dwivedi
 Counsel for Respondent :- C.S.C., Asit Srivastava

Case :- WRIT - C No. - 1431 of 2024
 Petitioner :- M/S Hm Brick Field Thru. Partners Mohammad Waseem Khan And Alim Khan
 Respondent :- State Of U.P. Thru. Prin. Secy., Forest, Environment And Climate Change And Others
 Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan
 Counsel for Respondent :- C.S.C., Asit Srivastava

Case :- WRIT - C No. - 868 of 2024
 Petitioner :- M/S Yadavji Entt Udyog (New Name Fauji Ent Udyog) Thru Proprietor Abad Khan
 Respondent :- State Of U.P. Thru Prin. Secy. Deptt. Of Forests, Environment And Climate Change And Ors.
 Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan
 Counsel for Respondent :- C.S.C., Asit Srivastava

Case :- WRIT - C No. - 866 of 2024
 Petitioner :- M/S Hafeez Ent Udhog Thru Authorized Signatory Sayeed Khan
 Respondent :- State Of U.P. Thru Addl. Chief Secy. Environment, Forests And Climate Change And Ors.
 Counsel for Petitioner :- Salil Kumar Srivastava, Rahul Srivastava
 Counsel for Respondent :- C.S.C., Asit Srivastava
 Hon'ble Attau Rahman Masoodi, J.
 Hon'ble Brij Raj Singh, J.

1. This bunch of writ petitions involves an important question of law as to whether a writ petition under Article 226 of the Constitution of India would be maintainable in respect of the matter, of which the cognizance and jurisdiction lies before the National Green Tribunal by virtue of Section 14 of the National Green Tribunal Act, 2010 (for short "the Act, 2010"). Section 14 of the Act, 2010 reads as under:-

"(1) The Tribunal shall have the jurisdiction over all civil cases where a substantial question relating to environment (including enforcement of any legal right relating to environment), is involved and such question arises out of the implementation of the enactments specified in Schedule I.

(2) The Tribunal shall hear the disputes arising from the questions referred to in sub-section (1) and settle such disputes and pass order thereon.

(3) No application for adjudication of dispute under this section shall be entertained by the Tribunal unless it is made within a period of six months from the date on which the cause of action for such dispute first arose:

Provided that the Tribunal may, if it is satisfied that the applicant was prevented by sufficient cause from filing the application within the said period, allow it to be filed within a further period not exceeding sixty days."

2. At the very threshold, it is to be noted that the jurisdiction exercised by the National Green Tribunal is two fold, namely, (a) original (b) appellate. The original jurisdiction is exercised by virtue of Section 14 of the Act, 2010, whereas the appellate jurisdiction is exercised under Section 16 of the Act, 2010. The respective jurisdictions are defined and enumerated under the two provisions.

3. The environment and industry in the modern world have to co-exist. The environment is a natural necessity to the existence of human society, whereas the industry has emerged on account of the consumptive needs required for day-to-day life. On the one hand, the human society is bound to maintain the standards of ecological balance, but on the other, it cannot compromise and detach from the consumptive needs which again are necessary to ensure the survival of human society and are indispensable.

4. The cause of pollution of the environment has been attracting the attention of the courts of law since last many decades. A principle of "polluter should pay" emerged first time in the case of Indian Council for Enviro-Legal Action and others Vs. Union of India and others, (1996) 3 SCC 212. The directions issued by the Hon'ble Supreme Court remaining uncomplied, gave rise to litigation before this Court as well as before the Hon'ble Supreme Court time and again.

5. It appears that a writ petition by the Paryavaran Suraksha Samiti (Writ Petition (C) No.375 of 2012, Paryavaran Suraksha Samiti and another Vs. Union of India and others was decided on 22.2.2017 reported in (2017) 5 SCC 326). The Supreme Court by issuing certain directions relegated the matter to the National Green Tribunal for going into various aspects of the grievance in order to work out a complete mechanism both to safeguard the environment through remedial measures and monitoring the enforcement of prescribed measures so as to regulate the industry under various laws.

6. On an overall view of the matter, we gather that a two dimensional solution was evolved to deal with the protection of environment so as to serve the twin objects which are indispensably interconnected to the society. Firstly, the remedial measures for setting up the ETPs/CETPs/STPs as per the report of the Central Pollution Control Board submitted to the National Green Tribunal on 30.5.2019 and 19.7.2019 was approved by the National Green Tribunal.

7. The second dimension of the environmental protection postulates the monitoring of Common Effluent Treatment Plants

Deponent/Declarant



(CETPs)/ETPs/STPs. A report to this effect was also submitted by the Central Pollution Control Board on 14.8.2019 and the same has also been taken into account by the National Green Tribunal.

8. In the matter relegated by the Hon'ble Supreme Court i.e. Paryavaran Suraksha Samiti (supra), the National Green Tribunal vide order dated 3.8.2018 had initially directed the Central Pollution Control Board to submit the reports in the light of the judgement of the Hon'ble Supreme Court and as per the direction contained in paragraph (vi) of the order aforesaid, we gather that for setting up of treatment plants, necessary contribution by the Centre, State and the concerned industry, the percentage of requisite funding was clarified. It is in the light of the direction issued by the Hon'ble Supreme Court, the reports dated 13.5.2019, 19.7.2019 and 14.08.2019 have come to be filed before the National Green Tribunal, both for remedial and monitoring purpose.

9. The National Green Tribunal with the passage of time and in order to effectuate the application of laws, has evolved a compensation regime under an action plan. This dimension has come to be implemented from 1.4.2020 as is evident from the order dated 28.08.2019 passed by the National Green Tribunal.

10. In the bunch of cases before us, some of the orders passed under Section 31-A of the Air (Prevention and Control of Pollution) Act, 1981 (for short "the Act, 1981") relate to a point of time much earlier than the aforesaid reports formulating a two tier mechanism. The writ petitions have merely assailed the consequential actions emanating from the orders passed under Section 31-A of the Act, 1981 from the year 2017 to 2021. The petitioners have failed to place on record the relevant orders passed under Section 31-A of the Act, 1981 in any of the writ petitions. The consequential orders, however, have come to be challenged before us on the premise that the initial order was not communicated to them.

11. We are equally pained to notice that even the opposite party-U.P. Pollution Control Board has not placed on record the relevant orders passed under Section 31-A of the Act, 1981 and in this manner, we are unable to examine whether the jurisdiction of the National Green Tribunal would lie under Section 14 of the Act, 2010 or the action taken is amenable to appellate jurisdiction. Before entertaining or throwing out a petition on the ground of alternative remedy, all such aspects deserve consideration.

12. Sri A.K. Verma as well as Sri Asit Srivastava, learned counsels for the U.P. Pollution Control Board are granted a week's time to place on record the relevant orders in furtherance to which the impugned orders assailed in the bunch of these writ petitions have come to be issued.

13. Let Central Pollution Control Board be also impleaded as opposite party in all these writ petitions by the respective petitioners within three days, and a copy of each writ petition be supplied to Sri Chandra Shekhar Pandey, learned counsel representing the Central Pollution Control Board.

14. Necessary correction to this effect, be made in the array of parties accordingly.

15. Leaving the objection of alternative remedy open at this stage, the direction issued hereinabove for bringing on record the relevant orders passed under Section 31-A of the Act, 1981 on being complied, the question as to maintainability of the writ petitions shall be considered on the next date.

16. List this bunch of writ petitions on 4.3.2024 in the list of fresh cases.

17. Till the next date of listing, status-quo existing as on today, shall be maintained. This order shall apply to all the writ petitions connected in this bunch.

(Brij Raj Singh, J.) (Attau Rahman Masoodi, J.)

Order Date :- 16.2.2024

Rao/-

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Case :- WRIT - C No. - 1525 of 2024

Petitioner :- M/S Arzu Brick Works

Respondent :- State Of Up And 5 Others

Counsel for Petitioner :- Mohammad Danish, Prem Narayan Rai

Counsel for Respondent :- C.S.C., Sandeep Kumar Srivastava

Hon'ble Arun Bhansali, Chief Justice

Hon'ble Manoj Kumar Gupta, J.

1. Learned counsel for the respondent prays for time to complete his instructions.
2. Time prayed for is allowed.
3. List as fresh on **21.02.2024**.
4. In the meanwhile, recovery pursuant to the impugned demand notice (Annexure-2) shall remain in abeyance.

Order Date :- 7.2.2024

Ankit.

(Manoj Kumar Gupta, J.) (Arun Bhansali, C.J.)





Deponent/Declarant

ANNEXURE - 03

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COURT OF JUDICATURE AT ALLAHABAD, LUCKNOW BENCH

Court No. - 1

Case :- WRIT - C No. - 648 of 2024

Petitioner :- M/S Khuawaza Brick Works (Old Name M/S Famous Brick Works) Thru Proprietor Zabir Ali
Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.
Counsel for Petitioner :- Harsh Vardhan Kediya, Aditi Tripathi, Sheeran Mohiuddin Alavi
Counsel for Respondent :- C.S.C., Ashok Kumar Verma, Chandra Shekher Pandey

Learnable Attau Rahman Masoodi, J.

Learnable Brij Raj Singh, J.

Connected and list/put up on 16.02.2024 with Writ-C No.151 of 2024.

(Brij Raj Singh, J.) (Attau Rahman Masoodi, J.)

Order Date :- 12.2.2024

By :-

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HIGH COURT OF JUDICATURE AT ALLAHABAD, LUCKNOW BENCH

?Court No - 1

Case - WRIT - C. No. - 395 of 2024

Petitioner - M/S Bharat Paper Works

Respondent - State Of U.P. Thru Addl. Chief Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

Counsel for Petitioner - Sali Kumar Srivastava, Rahul Srivastava

Counsel for Respondent - C.S.J. Ashi Srivastava

Honble Attau Rahman Masroodi, J.

Honble Brij Raj Singh, J.

Connerd and list/out up on 16.02.2024 with Writ-C No.151 of 2024.

(Brij Raj Singh, J.) (Attau Rahman Masroodi, J.)

Order Date - 12.2.2024

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ANNEXURE - 05

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COURT OF JUDICATURE AT ALLAHABAD, LUCKNOW BENCH

Jan No. - 1

Writ - Writ - C No. - 361 of 2024

Applicant - Mrs Hidayah Brick Field (Old Name Khurshed Brick Field)
Respondent - State Of U.P. Thru Addl. Chief Secy. Deptt. Of Forests, Environment And Climate Change And Ors.
Counsel for Petitioner - Satil Kumar Shrivastava, Rahul Shrivastava
Counsel for Respondent - C.S.C. Asit Shrivastava

Judges - Ataul Rehman Masoodi, J.
J.J. - Raj Singh, J.
Order - see our order of date passed in Writ-C No.151 of 2024.

(Raj Singh, J.) (Ataul Rehman Masoodi, J.)

Date - 16.2.2024

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HIGH COURT OF JUDICATURE AT ALLAHABAD, LUCKNOW BENCH

Court No. - 1

Case :- WRIT - C No. - 269 of 2024

Petitioner :- M/S K.K. Brick Works, Through Its Authorized Signatory

Respondent :- State Of U.P. Thru. Addl. Chief Secy., Environment Forest And Climate Change, Lko. And 6 Others

Counsel for Petitioner :- Salil Kumar Srivastava, Rahul Srivastava

Counsel for Respondent :- C.S.C., Asit Srivastava

Justice :- Justice Attau Rahman Masoodi, J.

Justice :- Justice Brij Raj Singh, J.

For orders, see our order of date passed in Writ-C No. 151 of 2024.

For Raj Singh, J.) (Attau Rahman Masoodi, J.)

For Date :- 16.2.2024

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HIGH COURT OF JUDICATURE AT ALLAHABAD, LUCKNOW BENCH

?Court No. - 1

Case :- WRIT - C No. - 1092 of 2024

Petitioner :- M/S Omesh Brick Works, Through Its Proprietor Rajpal Singh
Respondent :- State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change Deptt., Lko. And Others
Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan
Counsel for Respondent :- C.S.C., Ashok Kumar Verma

Hon'ble Attau Rahman Masoodi, J.

Hon'ble Brij Raj Singh, J.

Connect and list/put up on 16.02.2024 with Writ-C No.151 of 2024.

(Brij Raj Singh, J.) (Attau Rahman Masoodi, J.)

Order Date :- 12.2.2024

Rao/-

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ANNEXURE -08

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HIGH COURT OF JUDICATURE AT ALLAHABAD, LUCKNOW BENCH

Court No. - 1

Case :- WRIT - C No. - 559 of 2024

Petitioner :- M/S Farmer Brick Industries, Thru. Its Partner Sri Syed Arif Iqbal
Respondent :- State Of U.P. Thru. Addl. Chief Secy., Environment Forest And Climate Change, Lko. And Others
Counsel for Petitioner :- Samita Chitranshi
Counsel for Respondent :- C.S.C., Asit Srivastava, Devesh Chandra Pathak

Advocate Attau Rahman Masoodi, J.
Advocate Brij Raj Singh, J.
Connected and list/put up on 16.02.2024 with Writ-C No.151 of 2024.

(Brij Raj Singh, J.) (Attau Rahman Masoodi, J.)

Order Date :- 12.2.2024

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Deponent/Declarant

ANNEXURE - 09

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COURT OF JUDICATURE AT ALLAHABAD, LUCKNOW BENCH

Court No. - 1

Case :- WRIT - C No. - 432 of 2024

Petitioner :- M/S Khan Brick Industries, Through Its Proprietor, Wasim Ahmad Khan
Respondent :- State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change, Lko. And Others
Counsel for Petitioner :- Arvind Kumar Shukla
Counsel for Respondent :- C.S.C., Ashok Kumar Verma

Learnable Attau Rahman Masoodi, J.
Learnable Brij Raj Singh, J.
Connected and list/put up on 16.02.2024 with Writ-C No.151 of 2024.

(Brij Raj Singh, J.) (Attau Rahman Masoodi, J.)
Order Date :- 12.2.2024

for/-

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Deponent/Declarant

1831/1843
ANNEXURE - 10

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HIGH COURT OF JUDICATURE AT ALLAHABAD, LUCKNOW BENCH

Chief Justice's Court

Case :- WRIT - C No. - 1777 of 2024

Petitioner :- M/S Qadri Brick Field Thru Its Partner Akabri Khan
Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.
Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan
Counsel for Respondent :- C.S.C., Asit Srivastava

Learnable Arun Bhansali, Chief Justice
Learnable Attau Rahman Masoodi, J.
Counsel for the petitioners submits that issue raised in the present petition is similar to the petition pending before this Court, being Writ
No. 151 of 2024.
Connect and list alongwith Writ-C No. 151 of 2024.
All the next date of listing, status-quo existing as on today, shall be maintained.

Attau Rahman Masoodi, J. ♦♦♦♦ (Arun Bhansali, CJ)
Order Date :- 22.2.2024
Shaiya/Shahnaz

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Deponent/Declarant

ANNEXURE - II

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COURT OF JUDICATURE AT ALLAHABAD, LUCKNOW BENCH

Court No. - 1

Case :- WRIT - C No. - 1129 of 2024

Petitioner :- M/S Jagdambe Brick Works Thru Partner Sudhish Kumar

Respondent :- State Of U.P. Thru Addl.Chief Secy. Forests, Environment And Climate Change, Lucknow And Ors.

Counsel for Petitioner :- Smita Chitranshi

Counsel for Respondent :- C.S.C.,Asit Srivastava

Learnable Attau Rahman Masoodi, J.

Learnable Brij Raj Singh, J.

Connected and list/put up on 16.02.2024 with Writ-C No.151 of 2024.

(Brij Raj Singh, J.) (Attau Rahman Masoodi, J.)

Order Date :- 12.2.2024

By :-

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Deponent/Declarant

Chief Justice's Court

Case :- WRIT - C No. - 911 of 2024

Petitioner :- M/S Naaz Brick Works

Respondent :- State Of Up And 3 Others

Counsel for Petitioner :- Brijesh Kumar Pandey

Counsel for Respondent :- C.S.C., Sandeep Kumar Srivastava

Hon'ble Arun Bhansali, Chief Justice

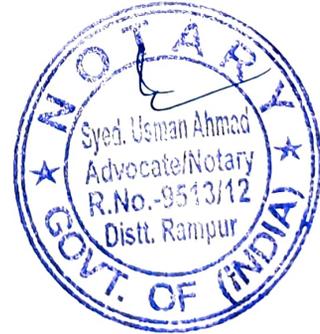
Hon'ble Manoj Kumar Gupta, J.

1. Learned counsel for the respondent prays for time to file counter affidavit.
2. Time prayed for is allowed.
3. Connect with **Writ-C No.1525 of 2024.**
4. In the meanwhile, recovery pursuant to the impugned recovery demand notice (annexure-1) shall remain in abeyance.

Order Date :- 15.2.2024

Ankit.

(Manoj Kumar Gupta, J.) (Arun Bhansali, C.J.)




Deponent/Declarant

Chief Justice's Court

Case :- WRIT - C No. - 858 of 2024

Petitioner :- M/S Rashid And Rashid Bricks Works Through Its Proprietor

Respondent :- State Of Up Others

Counsel for Petitioner :- Brijesh Kumar Pandey

Counsel for Respondent :- C.S.C., Sandeep Kumar Srivastava

Hon'ble Arun Bhansali, Chief Justice

Hon'ble Manoj Kumar Gupta, J.

1. Learned counsel for the respondent prays for time to file counter affidavit.
2. Time prayed for is allowed.
3. Connect with **Writ-C No.1525 of 2024.**
4. In the meanwhile, recovery pursuant to the impugned recovery demand notice (Annexure-1) shall remain in abeyance.

Order Date :- 13.2.2024

Brijesh Maurya

(Manoj Kumar Gupta, J.)

(Arun Bhansali, C.J.)



A handwritten signature in blue ink, appearing to be "JB" or similar initials, written over a diagonal line.

Deponent/Declarant

Chief Justice's Court

Case :- WRIT - C No. - 812 of 2024

Petitioner :- M/S Ok Bricks Works

Respondent :- State Of Up And 3 Others

Counsel for Petitioner :- Brijesh Kumar Pandey

Counsel for Respondent :- C.S.C., Sandeep Kumar Srivastava

Hon'ble Arun Bhansali, Chief Justice

Hon'ble Manoj Kumar Gupta, J.

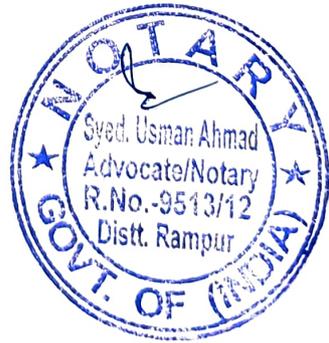
1. Learned counsel for the respondent prays for time to file counter affidavit.
2. Time prayed for is allowed.
3. Connect with **Writ-C No.1525 of 2024.**
4. In the meanwhile, recovery pursuant to the impugned recovery demand notice (Annexure-1) shall remain in abeyance.

Order Date :- 13.2.2024

Brijesh Maurya

(Manoj Kumar Gupta, J.)

(Arun Bhansali, C.J.)




Deponent/Declarant

Chief Justice's Court**Case :- WRIT - C No. - 1571 of 2024****Petitioner :- M/S Hamza Brick****Respondent :- State of U.P.****Counsel for Petitioner :- Brijesh Kumar Pandey****Counsel for Respondent :- C.S.C., Sandeep Kumar Srivastava****Hon'ble Arun Bhansali, Chief Justice****Hon'ble Manoj Kumar Gupta, J.**

1. Learned counsel for the respondent prays for time to file counter affidavit.
2. Time prayed for is allowed.
3. Connect with **Writ-C No.1525 of 2024.**
4. In the meanwhile, recovery pursuant to the impugned recovery demand notice (Annexure-1) shall remain in abeyance.

Order Date :- 7.2.2024**Ankit.****(Manoj Kumar Gupta, J.) (Arun Bhansali, C.J.)**

A handwritten signature in blue ink, consisting of a stylized 'A' followed by a horizontal line.

Deponent/Declarant

Court No. - 1

Case :- WRIT - C No. - 2244 of 2024

Petitioner :- Ans Brick Works, Thru. Its Partners Babu, Injar Ali, Mohd Yameen, Mohd. Azam And Naeem Ali

Respondent :- State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change Deptt., Lko. And Others

Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

Counsel for Respondent :- C.S.C., Asit Srivastava, Chandra Shekher Pandey

Hon'ble Attau Rahman Masoodi, J.

Hon'ble Brij Raj Singh, J.

Connect and list alongwith Writ-C No.151 of 2024.

Till the next date of listing, status-quo existing as on today, shall be maintained.

(Brij Raj Singh, J.) (Attau Rahman Masoodi, J.)

Order Date :- 6.3.2024

Shahnaz



A handwritten signature in blue ink, appearing to be "Shahnaz", written over a horizontal line.

Deponent/Declarant

Court No. - 21

Case :- WRIT - C No. - 1098 of 2024

Petitioner :- Ghareeb Nawaz Brick

Respondent :- State Of Up And 3 Others

Counsel for Petitioner :- Brijesh Kumar Pandey

Counsel for Respondent :- C.S.C., Sandeep Kumar Srivastava

Hon'ble Manoj Kumar Gupta, J.

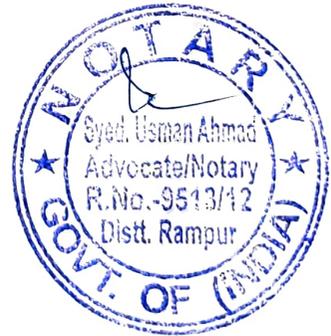
Hon'ble Kshitij Shailendra, J.

1. Learned counsel for the respondent prays for time to file counter affidavit.
2. Time prayed for is allowed.
3. Connect with Writ-C No.1525 of 2024.
4. In the meanwhile, recovery pursuant to the impugned recovery demand notice (Annexure-1) shall remain in abeyance.

Order Date :- 20.2.2024

AKShukla/-

(Kshitij Shailendra, J.) (Manoj Kumar Gupta, J.)



A handwritten signature in blue ink, written over a horizontal line.

Deponent/Declarant

Chief Justice's Court

Case :- WRIT - C No. - 1463 of 2024

Petitioner :- M S Jai Shree Bala Ji Brick Industry

Respondent :- State Of Up And 7 Others

Counsel for Petitioner :- Pramod Kumar Sinha

Counsel for Respondent :- C.S.C.

Hon'ble Arun Bhansali, Chief Justice

Hon'ble Manoj Kumar Gupta, J.

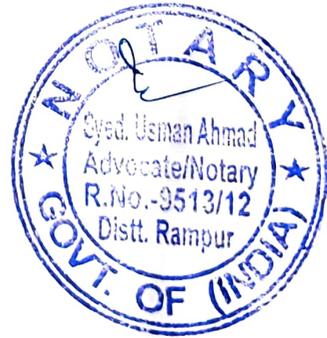
1. Learned counsel for the respondent prays for time to file counter affidavit.
2. Time prayed for is allowed.
3. Connect with **Writ-C No.1525 of 2024.**
4. In the meanwhile, recovery pursuant to the impugned recovery demand notice (Annexure-1) shall remain in abeyance.
5. When the matter is listed next, name of Shri Sandeep Kumar Srivastava, Advocate shall be shown in the cause list as counsel for respondent nos. 2 & 6.

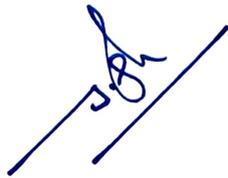
Order Date :- 8.2.2024

Brijesh Maurya

(Manoj Kumar Gupta, J.)

(Arun Bhansali, C.J.)





Deponent/Declarant

Chief Justice's Court**Case :-** WRIT - C No. - 1153 of 2024**Petitioner :-** M/S Kunal Bricks Works**Respondent :-** State of U.P.**Counsel for Petitioner :-** Subhash Chandra Pandey, Bhagwan Dutt Pandey**Counsel for Respondent :-** C.S.C.**Hon'ble Arun Bhansali, Chief Justice****Hon'ble Manoj Kumar Gupta, J.**

1. Learned counsel for the respondent prays for time to file counter affidavit.
2. Time prayed for is allowed.
3. Connect with **Writ-C No.1525 of 2024.**
4. In the meanwhile, recovery pursuant to the impugned recovery demand notice (annexure-1) shall remain in abeyance.

Order Date :- 15.2.2024

Ankit.

(Manoj Kumar Gupta, J.) (Arun Bhansali, C.J.)

**Deponent/Declarant**

ANNEXURE 20

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HIGH COURT OF JUDICATURE AT ALLAHABAD, LUCKNOW BENCH

?Court No. - 1

Case :- WRIT - C No. - 800 of 2024

Petitioner :- M/S Kubra Brick Field Thru Proprietor Abdul Kalam

Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

Counsel for Petitioner :- Kripa Shankar Yadav,Preeti Yadav

Counsel for Respondent :- C.S.C.,Ashok Kumar Verma

Hon'ble Attau Rahman Masoodi,J.

Hon'ble Brij Raj Singh,J.

For orders, see our order of date passed in Writ-C No.151 of 2024.

(Brij Raj Singh, J.) (Attau Rahman Masoodi, J.)

Order Date :- 16.2.2024

Rao/-

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ANNEXURE 21

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HIGH COURT OF JUDICATURE AT ALLAHABAD, LUCKNOW BENCH

?Court No. - 1

Case :- WRIT - C No. - 703 of 2024

Petitioner :- Shan Brick Field (New Name India Brick Ind.) Thru Prop. Afaq Ahmad Siddique

Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

Counsel for Petitioner :- Kripa Shankar Yadav, Moni Yadav

Counsel for Respondent :- C.S.C., Ashok Kumar Verma

Hon'ble Attau Rahman Masoodi, J.

Hon'ble Brij Raj Singh, J.

For orders, see our order of date passed in Writ-C No.151 of 2024.

(Brij Raj Singh, J.) (Attau Rahman Masoodi, J.)

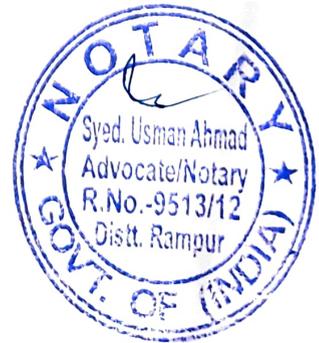
Order Date :- 16.2.2024

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ANNEXURE 22

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HIGH COURT OF JUDICATURE AT ALLAHABAD, LUCKNOW BENCH

?Court No. - 1

Case :- WRIT - C No. - 706 of 2024

Petitioner :- M/S New Kohinoor Brick Field Thru Proprietor Zulfiqar Ahmad
Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And
Climate Change And Ors.

Counsel for Petitioner :- Kripa Shankar Yadav, Preeti Yadav

Counsel for Respondent :- C.S.C., Ashok Kumar Verma

Hon'ble Attau Rahman Masoodi, J.

Hon'ble Brij Raj Singh, J.

For orders, see our order of date passed in Writ-C No.151 of 2024.

(Brij Raj Singh, J.) (Attau Rahman Masoodi, J.)

Order Date :- 16.2.2024

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